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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

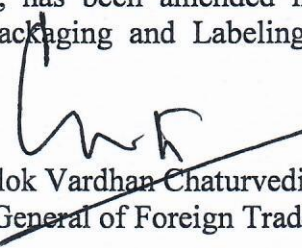
Notification No. 18/2015-2020
New Delhi, Dated: | August, 2017

Subject: Amendment in Para 13 of the General Notes Regarding Import Policy of ITC (HS), 2017 – Schedule – 1 (Import Policy).

S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends Para 13 of the General Notes Regarding Import Policy of ITC (HS), 2017 – Schedule – 1 (Import Policy), as under:

| Existing Para 13 of the General Notes Regarding Import Policy of ITC (HS), 2017 | Existing Para 13 of the General Notes Regarding Import Policy of ITC (HS), 2017 |
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| Cigarettes or any other Tobacco product: Import of cigarette or any other tobacco product shall be subject to the provisions contained in the Cigarettes and other Tobacco Products (Packaging and Labelling) Amendment Rules, 2009 (as amended from time to time) as notified by the Ministry of Health & Family Welfare (the details can be accessed from the website of the Ministry of Health & Family Welfare: www.mohfw.nic.in) | Cigarettes or any other Tobacco product: Import of cigarette or any other tobacco product shall be subject to the provisions contained in the Cigarettes and other Tobacco Products (Packaging and Labelling) Amendment Rules, 2017 (as amended from time to time) as notified by the Ministry of Health & Family Welfare (the details can be accessed from the website of the Ministry of Health & Family Welfare: www.mohfw.nic.in) |

2. **Effect of this Notification:** Para 13 of the General Notes Regarding Import Policy of ITC (HS), 2017 – Schedule – 1 (Import Policy), has been amended in consonance with Cigarettes and other Tobacco Products (Packaging and Labeling) Amendment Rules, 2017.


(Shri Alok Vardhan Chaturvedi)
Director General of Foreign Trade

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